

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

Appeal No.12/KB/2018

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08th February 2018, 10.30 A.M

Name of the Company	Maa Sumitra Devi Construction Pvt.Ltd. -Vs-ROC, Jharkhand		
Under Section	252 (3)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
11	SURENDRASINGH, ADVOCATE	Appellant	S. Singh Adv 08.02.2018

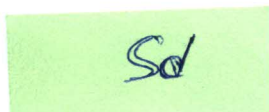
ORDER

Ld. Counsel for the appellant is present.

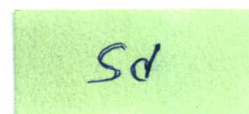
Appellant has filed this appeal u/s. 252(3) of the Companies Act, 2013 for restoration of the company's name.

The Registrar of Companies (ROC), Jharkhand has filed detail paragraphwise reply. Ld. Counsel for the appellant sought leave of the Court for filing rejoinder. Prayer is allowed. Rejoinder, if any, against ROC's reply may be filed within 28/02/2018. Copy of the ROC's report may be given to the petitioner.

List it on 19/03/2018.



(Jinan K.R.)
Member (J)



(V.P.Singh)
Member (J)